

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 256 of 2020 (SZ)

Tribunal on its own motion Suo Motu based
on the News Item in News Desk Magazine
dt. 11.11.2020, Air Pollution and Industries,
“These Six Industries in North Chennai are
polluting the air for more than half the Year”

Versus

1. Union of India,
Ministry of Environment, Forest
and Climate Change,
Rep, by its Secretary,
Indira Paryavaran Bhavan, Jorbagh Road,
New Delhi – 100 003 & 15 ors.

...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

**BEFORE THE NATIONAL GREEN TRIBUNAL
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Versus

1. Union of India,
Ministry of Environment, Forest
and Climate Change,
Rep, by its Secretary,
Indira Paryavaran Bhavan, Jorbagh Road,
New Delhi – 100 003.
- 2) The Chief Secretary to Govt. of Tamil Nadu
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600009
- 3) The Secretary to Govt. of Tamil Nadu,
Department of Environment,
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu – 600009
- 4) The principal Secretary to
Govt. of Tamil Nadu Industries Department,
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu – 600009
- 5) Additional Chief Secretary to
Govt. of Tamil Nadu, Municipal Administration
and Water Supply Department,
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu – 600009
- 6) Principal Secretary to Government
Health and Family Welfare Department,
Secretariat, Chennai 600 009.
- 7) The Chairman,
Central Pollution Control Board (CPCB),
Parivesh Bhawan, East Arjun Nagar,
Shahdara, Delhi 110 032.

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032

8) The Chairman,
Tamil Nadu Pollution Control Board (TNPCB),
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu – 600032.

9) The Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building, Chennai – 600 003.

10) The District Collector,
Chennai District,
District Collectorate Office,
No. 62, Rajaji Salai, 4th Floor,
Chennai 600 001.

11) North Chennai Thermal Power Station
Rep by its Chairman cum
Managing Director (TANGEDCO)
Attappu Main Road, Thiruvallur District,
Athipattu, Tamil Nadu 600 120.

12) NTPC Tamil Nadu Energy Company Limited
(NTECL) Rep, by its General manager (TS)
Vallur Thermal Power Project,
P.O: Vellivoyal Chavadi,
Ponneri Taluk, Thiruvallur District,
Chennai 600 103.

13) Chennai Petroleum Corporation Limited (CPCL)
Rep, by its Managing Director,
New No. 536, Anna Salai, Teynampet
Chennai 600018.

14) Tamil Nadu Petro products Limited (TPL)
Rep, by its Chairperson
Manali Express Highway, Manali,
Chennai 600 068, India.

15) Manali Petrochemicals Limited (MPL)
Rep, by its Chairman,
SPIC House, VI Floor,
No. 88 Mount Road, Guindy,
Chennai 600 032.

16) Madras Fertilizers Limited (MFL)
Rep by its Chairman & Managing Director,
SH 104, Harikrishna Puram, Manali,
Chennai, Tamil Nadu 600 068.

...Respondent(s)

J. S. Kumar
16/12/22

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,

REPORT FILED ON BEHALF OF THE 8TH RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.

I, J. Josephine Sahayarani, D/o.Thiru. Jesu Rajan , Christian, aged about 57 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai – 32, and filing this Report on behalf of the 8th Respondent Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that the Hon'ble National Green Tribunal (SZ), Chennai in the order dated 20.10.2022 passed order inter alia that

“Para 09: We also feel that the State Pollution Control Board should ensure that wherever possible the technological advancement in the industries for controlling the pollution to be engaged/employed by the industries instead of relying on the existing technology which would be good for the industry as well as the State.

Para 10: The State Pollution Control Board is directed to verify whether they adopt the same norms for the area where there are several industries of different nature are there and for a standard alone industry. If so, the State Pollution Control Board can also revisit and fix separate norms for those industries which are functioning in groups.

3. It is respectfully submitted that in due compliance of the direction of the Hon'ble NGT, submitted the following facts:

i. Whether Manali needs to have separate standards considering it as one Air shed instead of applying normal standards for all industries.

Manali Industrial area constitutes the following category of Industries such as

- i. Fertiliser Manufacturing units – 3 Nos
- ii. Petrochemicals Manufacturing units(including processing of Emulsions of oil and water) - 6 Nos
- iii. Synthetic fibers manufacturing units including rayon, tyre cord, polyester filament yarn -1 No.

J. Josephine Sahayarani
16/11/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
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TAMIL NADU POLLUTION CONTROL BOARD
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- iv. Industry or processes involving foundry operations having capacity of 5 MT/hr and more as such units require using fuel coal / coke at more than 500 Kg/hr - 1 No.
- v. Chemicals Industry - 4 Nos.
- vi. Pharmaceuticals - 2 Nos
- vii. Thermal Power Plants - 3 Nos
- viii. Oil Refinery – 1 No

The above said industries have provided air pollution control measures based on their nature of the industry and process emissions. These units have installed Online Continuous Emission Monitoring System (OCEMS) in their premises to monitor the requisite parameters as per the CPCB guidelines.

Ambient Air quality Data at Manali CEPI area:

Tamil Nadu Pollution Control Board is monitoring the level of pollutants let out through the process stacks provided by the industrial units periodically to ascertain the compliance with the standards prescribed by CPCB from time to time. Action is being taken against the erring units. Some of the industrial units in the Manali Industrial Complex such as CPCL, MFL & Indian Additives Limited have also installed Continuous Ambient Air Quality Monitoring Station (CAAQMS) in the vicinity of their premises so as to measure the level of pollutants in the ambient air.

Further, the level of pollutant in ambient air around the Manali Industrial area is being monitored by the Continuous Ambient Air Quality monitoring stations (CAAQMS) installed at Manali, Kattivakkam and Tiruvottiyur by the Tamil nadu Pollution Control Board under the National Ambient Air Quality Monitoring Project (NAMP). A Continuous Ambient Air Quality monitoring station (CAAQMS) situated at Manali by the Central Pollution Control Board (CPCB) is also functioning and level of pollutants in ambient air around the Manali Industrial area is being monitored.

Hence, the National Ambient Air Quality Standards notified by the CPCB dated 18.11.2009 is stringent enough to monitor the level of pollutants in the ambient air which may be continued to be implemented

J. J. Kumar
16/12/2022

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TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY.

in the Manali cluster. Also individual industry specific standards are notified by the Central Pollution Control Board from time to time and they are also being implemented and monitored by the Tamil Nadu Pollution Control Board.

Hence, separate standards are not required in this area.

ii. Whether technological advancements are insisted upon the industries to improve the quality.

a) Particulate Matter- Solid to Liquid/ Gas Fuel Conversion

In order to reduce the PM emissions presently, in Manali Industrial Area, the industries were directed to convert solid fuels to liquid/gaseous fuel. Thus most of the industries had converted from solid fuels to liquid/gaseous fuel such as furnace oil and Re Gasified Liquefied Natural Gas (RLNG) in their Hydrogen Generation units, process heaters, Boilers, Gas Turbines and in the required applications wherever possible. Those industries which are yet to convert it to liquid/gaseous fuel are taking steps to implement the same.

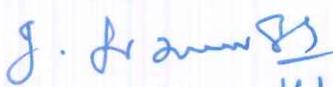
Further, coal based thermal power plants have installed and operating the electrostatic precipitators for the control of particulate emissions and they were directed to upgrade their electrostatic precipitators for better efficiency

b) SO_x

Coal based thermal power plants were instructed to use low sulphur coal in their process and they are also directed to install Flue Gas Desulphurization (FGD) in order to remove sulphur dioxides (SO₂) from the flue gas generated by boilers, furnaces, and other sources. Further all the industries in Manali area had been instructed to use low sulphur furnace oil in their furnaces to reduce sulphur di oxide emissions.

c) NO_x

Coal based thermal power plants were instructed to install Denitrification system and all the industries in Manali area were instructed to install Low NO_x burner in order to control /reduce NO_x emissions, and the industries had installed the same in their system to reduce NO_x emission


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TAMIL NADU POLLUTION CONTROL BOARD
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Further, Manali falls under Comprehensive Environmental Pollution Index (CEPI) area and the mechanism for environmental management of critically polluted area issued by CPCB dated 25.10.2019 for the new/expansion activities and the mitigation measures proposed for Air pollution control is also being implemented in the existing units.

iii. Whether all emission sources are looked at, as the report only points to stack emission etc and does not taken into account of fugitive emissions.

a) Fugitive emissions from industries:

Some of the industrial units in the Manali Industrial Complex such as CPCL, MFL & Indian Additives Limited have also installed Continuous Ambient Air Quality Monitoring Station (CAAQMS) in their premises so as to measure the level of pollutants in the ambient air.

Further the level of pollutants in ambient air around the Manali Industrial area is being monitored by the Continuous Ambient Air Quality monitoring station (CAAQMS) situated at Manali, Kattivakkam and Tiruvottiyur by the Tamil Nadu Pollution Control Board under the National Ambient Air Quality Monitoring Project (NAMP). The data are uploaded in the TNPCB website.

Also, Ambient Air Quality surveys are being conducted by TNPCB using High Volume Samplers in and around the industrial premises and monitoring of fugitive emissions were also covered during the survey and the results reveals that the parameters are generally within the Ambient Air emission standards. The TNPCB has also engages its mobile Continuous Ambient Air Quality monitoring station (CAAQMS) in case of any specific complaint received from the nearby public.

b) Fugitive emissions due to Vehicular emission

As far as Manali is concerned, one of the important sources of fugitive emission is vehicular movement in the Manali area which should be addressed to reduce the CEPI score. In and around Manali area, there are Tiruvottiyur Town, many residential colonies, industries, Ennore port and

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14/12/2022
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TAMIL NADU POLLUTION CONTROL BOARD
No. 70, MOORTHY STREET,
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more than 5 container Freight stations (CFS) are located. Transport of Raw material, products and any other transport movement are through this core industrial area via Manali express highways. Approximate truck & lorry movement in the Manali area for the industrial activity alone is around 1069 Nos per day.

The number of vehicle passing through the Tollgate of Manali is approx. 20000 per day, in which 2000 to 3000 are light vehicles and 16000 to 17000 are heavy vehicles which also contributes to the fugitive emissions.

4. It is respectfully submitted that as mentioned in the Hon'ble Tribunal order dated 20.10.2022, the TNPCB has initiated action for conducting carrying capacity study in the air environment for Manali area through a reputed technical institution.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

J. Josephine Sahayarani
16/12/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

BEFORE ME

VERIFICATION

I, J. Josephine Sahayarani, D/o. Thiru. Jesu Rajan, working as Joint Chief Environmental Engineer, having office at No. 76, Mount Salai, Guindy, Chennai -600 032, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

J. Josephine Sahayarani
16/12/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
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**REPORT FILED ON BEHALF OF THE 8TH
RESPONDENT- TAMIL NADU POLLUTION
CONTROL BOARD.**

**Advocate for Respondents TNPCB:
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Date:16.12.2022.

Date of hearing on:19.12.2022